

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:457
ANSWERED ON:23.11.2009
PREVENTION OF OIL SPILL FROM SHIPS
Rathod Shri Ramesh

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has taken steps to prevent oil spill from ships in the ports and other areas;
- (b) if so, the details thereof;
- (c) the loss estimated as a result thereof during each of the last three years and the current year, major port-wise; and
- (d) the action taken against the responsible persons in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI G.K. VASAN)

(a): Yes, Madam.

(b): The following steps have been taken by the Government –

(i) Being a party to International Convention for the prevention of pollution from ships, 1973 (MARPOL 73/78), Merchant Shipping Act, 1958 has been amended to implement the convention to prevent, reduce, contain and control oil pollution from ships.

(ii) Being a party to Civil Liability Convention 1992, the Merchant Shipping Act, 1958 has been amended to make the owner of the polluting ship liable for any pollution damage caused by oil which has escaped or discharged from the ship. Under this Convention, there is an obligation on the ship owner which carries 2000 tonnes or more oil in bulk as cargo to have a valid insurance or financial security for an amount specified by the Convention.

(iii) Being a party to Fund Convention 1992, under Section 352-S of the Merchant Shipping Act, 1958, a provision has been made to compensate any person in respect of damage caused due to pollution and not able to obtain full and adequate compensation for the damages under the terms of Civil Liability Convention.

(iv) Being a party to Oil Pollution Response Preparedness and Co-operation Convention 1990, Coast Guard has developed National Oil Spill Disaster and Contingency Plan and publishes and promulgates plans to deal with such contingencies.

(c): Except Jawaharlal Nehru Port Trust and Mormugao Port Trust, no other port has reported losses due to oil spill. Year – wise losses in respect of JNPT and Mormugao are given below-

JNPT

Year	Penalty imposed (in rupee)	of cleaning up (in rupee)	Cost received on account (in rupee)	Total (in rupee)
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2006-07	45,000	8,760	53,760	
2007-08	6,40,000	1,29,600	7,69,600	
2008-09	-	-	-	
2009-till date	-	-	-	

MORMUGAO

During the current year in November, a fine Rs. 5 lakh and the cost of combating the pollution has been recovered from concerned shipyard.

(d): The Directorate General of Shipping invariably takes appropriate action in such cases as per the provisions contained in the Merchant Shipping Act, 1958.

